

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 211/9/NCLT/AHM/2017


Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: Sanjay Shukla
V/s.
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VAIBHAVI PARIKH c.w.	} Advocates	Respondent.	
2.	KAVANU KUMAR MANKAD			

ORDER

Advocate Ms. Viabhavi Parikh with Advocate Mr. Kavankumar Mankad is present for the Respondent.

None appeared from the side of the petitioner. On perusal of the record, it is found that application under section 9 against the Corporate Debtor has already been admitted on 08.08.2018. Hence, the applicant has the liberty to file their claim before the Interim Resolution Professional.

The instant application is disposed of with the above observations.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 31st day of August, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL